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ITEM NO.37

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2915/2012

(From the judgement and order dated 13/02/2012 in CRLA No.2694/1982, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail

Date: 27/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr.Satyajit A.Desai,Adv.
Ms. Anagha S.Desai,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioner, post
after four weeks to place on record the additional documents.

|(Shashi Sareen)
|Court Master

| |(Veena Khera)
| |Court Master

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